

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/00914/2016

Date of Order: 17.06.2016

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Sujit Kumar
Vs.
S.E. Rly.

For the Applicant : Mr. SK Dutta, Counsel

For the Respondents : Mr. BP Manna, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

Heard both.

2. It is seen that the applicant is aggrieved as he passed the written test and PET yet not sent for medical examination, as at the documents verification stage the respondents found out that the "edge" of the admit card issued to the applicant and its counter foil retained by the respondents did not tally.
3. Since no representation has been preferred by the applicant before the authorities, no order has been passed by the respondents as yet and therefore no adverse order is under challenge in the present OA.
4. Therefore, the OA is disposed of with liberty to the applicant to prefer a representation before the authorities seeking appropriate relief, within a period of one month from the date of receipt of a copy of this order. Upon receipt of such representation the respondents shall duly consider the case of the applicant, within a further period of 2 months and pass appropriate order in accordance with law.
5. It is made clear that we have not gone into the merits of this matter and therefore all points are kept open for consideration by the respondents' authorities.
6. The present OA is accordingly disposed of. No costs.

[(Jaya Das Gupta)]
(Jaya Das Gupta)
Member (A)

[(Bidisha Banerjee)]
(Bidisha Banerjee)
Member (J)

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